GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION RAJYA SABHA UNSTARRED QUESTION NO: 164 (TO BE ANSWERED ON THE 1st December 2015)

COMMISSIONER OF RAILWAY SAFETY

164. SHRIMATI RENUKA CHOWDHURY

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether Government proposes to bring a separate legislation for creating an empowered/autonomous body as Commissioner of Railway Safety (CRS), if so, the details thereof, and if not, the reasons therefor; and

(b) the fresh steps taken by Government to resolve the long pending issue of duality of command in discharging the functions of CRS as well as strengthening and restructuring of CRS in order to ensure its effective functioning?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Dr Mahesh Sharma)

- (a) No sir, at present CRS is effectively discharging its role and responsibility.
- (b) There is no duality of command in functioning of CRS. Functional differences, if any, between Ministry of Railways and Ministry of Civil Aviation is resolved through consultation, as and when required.

The work study of CRS organization conducted by the Staff Inspection Unit (SIU) of Ministry of Finance, for the staffing of CRS and strengthening of existing setup has submitted its report on 08.06.2015 which has recommended augmentation of existing staff strength from 145 to 192.
